

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For Resolution Professional Mr. Abhinav Vashisht, Sr. Adv. with Mr. Shantanu Chaturvedi & Ms. Charu Bansal, Advs.

For the respondent: Mr. Ramji Srinivasan, Sr. Adv. with Mr. Bishwajit Dubey, Ms. Srideepa Bhattacharyya, Ms. Sylona Mohapatra, Mr. Nikhil Ramdev, Advs.

Mr. Ramesh Chandra, Mr. Amitabh & Mr. A.K. Pandey, Advs.

Ms. Niharika Sharma, Adv.

CA-286(PB)/2019

Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.

For Promoter

Mr. Rajeev Kumar, Adv.

CA-1008(PB)/2018

Ms. Sreenita Ghosh & Mr. Arjun Asthana, Advs.

For Shell India

Ms. Shweta Kapoor & Mr. Amir Kaleem, Advs.

CA-254(PB)/2019

Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.

CA-327(PB)/2019

Mr. Sanjay Singal & Mrs. Aarti Singal, Advs.

ORDER

On behalf of Mr. Chandiook, Ld. Senior Counsel, Mr. Arvind

Kumar Gupta, Briefing Counsel has made a request that on account



of indisposition of Ld. Senior Counsel, the matter may not be taken up today for the arguments and be listed tomorrow.

List on 03.04.2019.

— Set —

**(M.M.KUMAR)
PRESIDENT**

— Set —

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

02.04.2019
Ritu Sharma